

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.11
C.P. (CAA)No.14/BB/2022

IN THE MATTER OF:

M/s. SKF Boilers and Driers Pvt. Ltd. ... Petitioner
v.
...

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 25.07.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

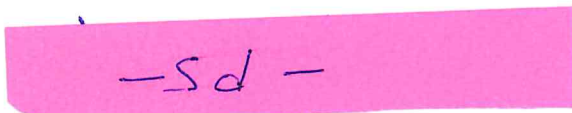
SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

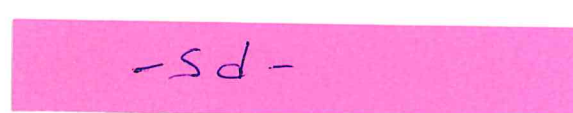
PRESENT:

For the Petitioner : Shri K. Dushyanth Kumar
For the IT Department : Shri Ganesh R. Ghale

ORDER

1. Heard Shri K. Dushyanth Kumar, learned PCS for the Petitioner and Shri Ganesh R. Ghale, learned Counsel for the Income Tax Department.
2. In spite of service of notices no reports have been filed by any of the Authorities. The statutory authorities are directed to file their respective reports, if any, within three weeks from today. The Petitioner shall also file the response, if any, thereto within two weeks from the date of receipt of copy of reports.
3. List the C.P. on **23.09.2022**.


(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)


(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)

Puja